**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

MONDAY, THE THIRTIETH DAY OF JUNE TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND**

**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 640 OF 2025**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 03/04/2025 in W.P.No. 35210 of 2024. on the file of the High Court.

**Between:**

1. Sarikonda Eshwaramma, W/o. S. Shankaraiah, Aged about 63 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
2. Madhurai Indira, W/o. Sanjay Kumar, Aged about 39 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
3. Chaman Chandrakala, D/o. Late Sriramulu, Aged about 53 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
4. Billakal Swaroopa, W/o. B. Narsing Rao, Aged about 51 years Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
5. Mavilla Satyanarayana, S/o. Late Sriramulu, Aged about 48 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
6. M. Shobha, W/o. Rama Krishna, Aged about 55 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
7. Shetty Indhu, W/o. Mallappa, Aged about 50 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.
8. Mavilla Krishnaiah, S/o. Late Sriramulu, Aged about 50 years, Occ- Agriculture, R/o. Chintapally Village and Mandal, Nalgonda District.

**.....APPELLANTS/PETITIONERS**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department Secretariat, Hyderabad.
2. The District Collector, Nalgonda District at Nalgonda.
3. The Revenue Divisional Officer, Deverakonda Revenue Division, Nalgonda District.
4. The Tahsildar, Chinthapalli Mandal, Nalgonda District.

5. The Station House Officer, Chinthapalli Police Station, Chinthapalli Mandal, Nalgonda District.

.....RESPONDENTS/RESPONDENTS

**I.A.NO:2 OF 2025**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned orders dated 03/04/2025, passed by His Lordship Hon'ble Justice N.V. Sharavan Kumar in WP No. 35210/2021on the file of this Hon'ble Court and further direct the Respondents not to dispossess the Petitioners from the subject land.

**Counsel for Appellants : SRI VIJAY B.PAROPAKARI, ADVOCATE FOR SRI BANDAMIDI SWAMY**

**Counsel for Respondent Nos.1 to 4 : SRI E.RAMESH CHANDRA GOUD, GP FOR LAND ACQUISITION**

**Counsel for Respondent No.5 : SRI MAHESH RAJE GP FOR HOME**

**The Court made the following JUDGMENT : -**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT APPEAL No.640 of 2025**

**JUDGMENT:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Vijay B.Paropakari, learned counsel appearing for Sri Bandamidi Swamy, learned counsel for the appellants; Sri E. Ramesh Chandra Goud, learned Government Pleader for Land Acquisition, for respondent Nos.1 to 4 and Sri Mahesh Raje, learned Government Pleader for Home, for respondent No.5.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that the appellants (writ petitioners) had prayed in W.P.No.35210 of 2024 for declaring the action of respondents in dispossessing them as bad in law, but the same has not been decided by the learned Single Judge. In other words, it is agreed that since the learned Single Judge has not decided the question of validity of acquisition *qua* the appellants and only decided the question of compensation, the impugned order passed by the learned Single Judge may be set aside and the

writ petition may be restored for hearing of the matter on the entire relief.

4. In view of the consensus arrived at, the impugned order passed by the learned Single Judge in W.P.No.35210 of 2024 dated 03.04.2025 is set aside and the writ petition is restored to its original number for rehearing.

5. Accordingly, the writ appeal is **disposed of** without expressing any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K. SREE RAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Revenue Department Secretariat, State of Telangana at Hyderabad.
2. The District Collector, Nalgonda District at Nalgonda.
3. The Revenue Divisional Officer, Deverakonda Revenue Division, Nalgonda District.
4. The Tahsildar, Chinthapalli Mandal, Nalgonda District.
5. The Station House Officer, Chinthapalli Police Station, Chinthapalli Mandal, Nalgonda District.
6. Two CCs to GP FOR LAND ACQUISITION, High Court for the State of Telangana at Hyderabad. [OUT]
7. One CC to SRI BANDAMIDI SWAMY, Advocate [OPUC]
8. One CC to SRI MAHESH RAJE, Advocate (OPUC)
9. Two CD Copies

SA
BS

HIGH COURT

DATED:30/06/2025




JUDGMENT

WA.No.640 of 2025

DISPOSING OF THE W.A

WITHOUT COSTS.

(12)

Kpr
02-7-25